

Now, I seek leave of the House to withdraw my Amendment No. 11 to Clause 3.

MR DEPUTY SPEAKER: Has the Hon. Member Leave of the House to withdraw his amendment.

SEVERAL HON. MEMBERS: Yes.

*Amendment No. 11 was by leave withdrawn.*

MR. DEPUTY-SPEAKER: The question is:

"That Clause 3 stand part of the Bill."

*The motion was adopted.*

*Clause 3 was added to the Bill.*

MR. DEPUTY-SPEAKER: The question is:

"Clauses 4 to 13 stand part of the Bill."

*The motion was adopted.*

*Clauses 4 to 13 were added to the Bill.*

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI MALLIKARJUN: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

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15.32 hrs.

COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS

Twenty Ninth Report

[English]

SHRI KIRIP CHALIHA (Guwahati): I beg to move the following:

"That this House do agree with the Twenty-Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1994."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1994."

*The motion was adopted.*